

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1960/2023

(Arising out of impugned final judgment and order dated 03-11-2022 in CRLR No. 404/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RABINDRA KUMAR BHALOTIA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION
THROUGH DEPUTY SUPERINTENDENT OF POLICE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.29509/2023-EXEMPTION FROM FILING O.T. and IA No.29508/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 20-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Shayam Divan, Sr. Adv.
Mr. Siddharth Dave, Sr. Adv.
Mr. Ankur Chawla, Adv.
Mr. Aamir Khan, Adv.
Mr. Rahul Pratap, AOR
Mrs. Kalyani, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent.

Tag along with SLP(Crl.) Diary No. 5283 of 2019 arising out of SLP(Crl.) No. 1476 of 2019.

In the meanwhile, no coercive steps shall be taken against the petitioner.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR